

48

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

OA. 1423/93

Dt. of Decision : 28.3.94

- | | |
|--------------------------|---------------------------|
| 1. N. Kabeer Das | 61. K. Ramesh Goud |
| 2. R.B. Ravi Shankar | 62. Y.A.V.R.S. Saiprasad |
| 3. B. Murali | 63. B. Nageshwar Rao |
| 4. M. Venkateshwarlu | 64. N. Joseph |
| 5. Abdul Rehman | 65. T. Subba Rao |
| 6. N. Seetha Ramulu | 66. K. Gangaram |
| 7. J. Anji Reddy | 67. C. Krishna Rao |
| 8. K.V. Ramam | 68. M. Pramila |
| 9. K.M. Ismail | 69. D. Sherada Devi |
| 10. M. Kishan | 70. P. Leelajayashree |
| 11. P. Venkat Rao | 71. J. Prasad Rao |
| 12. M.V. Shesha Sai | 72. G. Bhoomaiah |
| 13. Chandrasekhar Survey | 73. M. Nageshwar Rao |
| 14. G. Kumar | 74. C. Rajasekhar Reddy |
| 15. Krishnaiah | 75. V. Seethapathi Rao |
| 16. G. Suryaprakash | 76. K.L. Mallesham |
| 17. A. Eshwaramma | 77. A. Chandra Mouli |
| 18. G. Sarala | 78. Md. Abdulkader |
| 19. N. Shashikala | 79. M. Venkateshwar Rao |
| 20. K. Laxmivardhani | 80. M. Rajini Kumari |
| 21. Ch. Usha Sree | 81. D. Ramesh Babu |
| 22. M. Sreedhar | 82. T. Venkateshwarlu |
| 23. K. Suman Kumari | 83. A. Mohan |
| 24. B.V. Pratao | 84. V. Laxmiprasanna |
| 25. M. Surender Reddy | 85. P. Srivalli |
| 26. K. Ramesh | 86. K. Padmashree |
| 27. I. Vijay Kumar | 87. P. Sarojini |
| 28. A.S.H. Prasad | 88. Md. Gouse |
| 29. M. Samadanam | 90. J. Janaki |
| 30. S. Anon | 91. T. Prabhakar |
| 32. G. Varaprasad Rao | 92. Narayanrao Kulkarni |
| 33. W. Vivekananda | 93. M. Venkateshwar Rao |
| 34. N. Sri Krishna | 94. J.N. Mallikarjun Rao |
| 35. R. Venkata Raju | 95. R. Sudarshan |
| 36. Md. Raheemuddin | 96. A.S. Rama Rao |
| 37. M. Keshavkumar | 97. B. Shankar |
| 38. V.B. Prabhakar | 98. B. Venkateswar Reddy |
| 39. P. Tukaram Chary | 99. A. Dayanand |
| 40. D. Hanuman Dass | 100. J. Aesoph |
| 41. B. Laxminarayana | 101. K. Shobha |
| 42. D. Balak Das | 102. K. Shobha |
| 43. V. Hanumanthu | 103. R. Sadhana |
| 44. N.S.S. Ranga Rao | 104. K. Sandhya Rani |
| 45. P. Devender | 105. Y. Madhusudhan Rao |
| 46. V. Sivananda Kumar | 106. P. Nagasathyamani |
| 47. D.M.M. Latha | 107. D. Manjula |
| 48. G. Rajeshwar | 108. P.S. Shashikiran |
| 49. C.V. Balaram | 109. D. Raja Ratnam |
| 50. S. Sudhakar Raju | 110. Y.V. Nagabhushan Rao |
| 51. D. Bikshapathi | 111. G. Nagaratnamani |
| 52. J. Srinivasulu | 112. G. Surender |
| 53. K. Srihari | 113. G. Sumathi |
| 54. Sowbhagyam | 114. C. Narsing Rao |
| 55. Ahmed Sardar | 115. M. Ramchander Rao |
| 56. K. Mohan Dass | 116. I.M. Khaji |
| 57. K. M. Barga Rao | 117. B.K. Annapurna |
| 58. Ch. S. Johnson | 118. G. Nageshwari |
| 59. G.T. Basha | 119. C. Sridevi |
| 60. Md. Iftakaruddin | 120. K. Narayan Rao |

Corrected
Date
dt

121. D.Narsing Rao
122. Shiek Afzal Sultan
123. Durga Prasad Reddy.M.
124. A.Raghupathi Reddy
125. Subramanyeshwari
126. P.M.Dakshana Murthy
127. A.N.Paramjyothi
128. S.Omkarashwar Rao
129. D.Purushottam Rao
130. Kenwar Prasad
131. S.R.Sriramulu
132. S.G.Ahmed
133. B. Yadaiah
134. A.Vijayabhasker Rao
135. L.V.S.Sastri
136. A.R.S.Babu Rao
137. T.Radha Raman
138. A.R.K.Sharma
139. M. Balaramaiah
140. P.Nageshwar Rao
141. Smt. V.Radha Rani
142. M. Veerabhadraiah
143. M. Narasimha
144. B.Radhakishen
145. D.J.D.Varakumar
146. K. Basker Rao
147. K.J.Prasad
148. P.V.L.N.Murthy
149. M.Yadaiah
150. Y.Mallikarjun Rao
151. K.Sridharan
152. K.Sathyanand
153. Md. Sabeer Ahmed
154. Md. Nishar Ahmed
155. P.S.Murali
156. S.Venkateshwaramma
157. Ch. V.V.Prasad
158. C.Veereshalingam Gupta
159. K.Srinivas Rao
160. Ch.Shankaraiah
161. K.K. Murthy
162. T.M.Lewis
163. S.K.Masoom
164. A.Satyanarayana-I
165. M.Krishna Murthy

166. P.Anjaiah
167. R.Bhagawathi
168. M.Srinivasa Reddy
169. P.Nagamani
170. Sangeetha Ghosh Ray
171. A.Premnand
172. V.K.Pillay
173. K.Seetha Ramulu
174. R.Ramchander
175. K.Sambasiva Rao
176. S.Somaiah
177. Sai Bhagwan
178. K.S.V.Rao
179. K.Prasad
180. Ch. Ramsai
181. B.Shesha Ratnam
182. P.Appal Raju
183. B.Ramesh Babu
184. B. Narsing Rao
185. Sathyavathi
186. Md. Nizamuddin
187. Y.Ramakrishna Rao
188. M. Rajender Reddy
189. D.Nagi Reddy
190. Md. Ankush Ali
191. T. Malleshwar Rao
192. D.Sanjeeva
193. A.Venkatesha Ch
194. M.Muralikrishna
195. G.Gopal
196. Y.Chandrasekhar
197. B.Divakar
198. K.Kesar Raj

.. Applicants.

Vs

1. Union of India, Rep. by its Secretary, Sanchar Bhavan, New Delhi.
2. The Chairman, Telecommunication, Sanchar Bhavan, New Delhi.
3. The Chief General Manager, A.P. Telecom Circle, Q/o Door Sanchar Bhavan, Abids, Hyderabad.
4. The General Manager (Phones), Telecom Dist. Hyderabad.

.. Respondents.

Counsel for the Applicants : Mr.K.V.P.Raghava Rao

Counsel for the Respondents : Mr.N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Copy to:-

1. Secretary, Department of Telecommunications, Sanchar Bhavan, Union of India, New Delhi.
2. The Chairman, Telecommunications, Sanchar Bhavan, New Delh.
3. The Chief General Manager, A.P. Telecom Circle, O/O Door Sanchar Bhavan, Abids, Hyderabad.
4. The General Manager(Phones), Telecom, District, Hyd.
5. One copy to Sri. K.V.P. Raghava rao, advocate, No.4-150, Marutinagar, Malkajgiri, Hyd.
6. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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-3-

O.A.NO.1423/93.

JUDGMENT

Dt:28.3.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri KVP Raghava Rao, learned counsel for the applicants and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicants are direct recruits ~~or~~ Technicians. They were selected and recruited by 1.1.1986 and their training period was over prior to 1.1.1986. This OA was filed to treat the training period as service for the purpose of notional increments and to extend the ^{monetary} benefits from 1.10.1990.

3. The Bangalore Bench of the Central Administrative Tribunal by the judgment dated 26.3.1993 in OA 156/92 held that the Technicians and other categories who ~~are~~ ^{were} recruited prior to 1.1.1986 and who had even undergone training prior to 1.1.1986 should be given the benefit of treating the period of training as service for fixing increments notionally and for giving the monetary benefit from 1.10.1990 in terms of the OM dated 22.10.1990.

4. As per the above judgment, the respondents are directed to treat the period of training of the applicants as service for fixation of the increments notionally and they should be given the monetary benefits from 1.10.1990. The OA is ordered accordingly. No costs.

(R.RANGARAJAN)
MEMBER (ADMN.)

(V.NEELADRI)
VICE CHAIRMAN

DATED: 28th March, 1994.
Open court dictation.

vsn

Dr. Raghava Rao

contd.

D.T. 7/11/94.

O.A. 123/93

TYPED BY

COMPA BY

CHECKED BY

APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADMN)

Dated: 28/3/1994

ORDER/JUDGMENT

M.A./R.A./C.A./NO.

in

O.A. No.

1423/93

T.A. No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

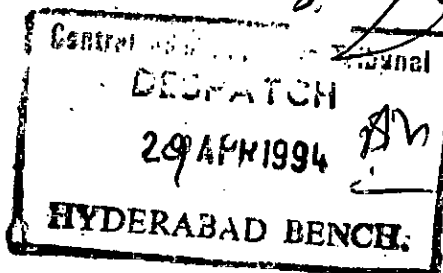
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
M.A.NO.701 of 1995 in O.A.No.1423 of 1993.

Between

Dated: 17.8.1995.

1. The Union of India rep by the Secretary to Govt. Ministry of Communications, New Delhi.
2. The Chairman Telecom Commission, Sanchar Bhavan, New Delhi.
3. The Chief General Manager Telecom, A.P.Circle, Hyd.
4. The General Manager Telecom Dist, Hyderabad.

...

Applicants/Respondents

And

N.Kabeer Das & 197 Others ...

Respondents

Counsel for the Applicants : Sri. N.R.Devaraj
Counsel for Respondents : Sri. V.Vijaya kumar

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

10/10/55

in

10/10/55

10/10/55

(Order passed by House on 10/10/55)

* *

House on 10/10/55

the House on 10/10/55

the House on 10/10/55

the House on 10/10/55

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(INT: 10/10/55)
House (A)

10/10/55

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- 2 -

MA 701/95
in
OA 1423/93.

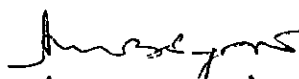
Dt. of Order: 17-8-95.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

* * *

Heard Shri N.R.Devaraj, learned standing counsel for the Respondents. None for the applicant in the O.A. For the reasons stated in the Miscellaneous Application, time is allowed up to 28-10-95 to comply with the directions in the Judgement passed in O.A.1423/93.

2. M.A. ordered accordingly. No order as to costs.


(A.B.GORTHI)
Member (A)

Dated: 17th August, 1995.
Dictated in Open Court.


Deputy Regis

avl/

Copy to:-

1. The Secretary to Govt., Ministry of Communications, Union India, New Delhi.
2. The Chairman Telecom Commission, Sanchar Bhavan, New Delhi.
3. ~~The Chief General Manager Telecom, Hyderabad, Hyd.~~
4. The General Manager Telecom Dist, Hyderabad.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. V.Vijaya kumar, advocate, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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COMPARED BY

11A-701/95
in A-1423/93
CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHY, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 17/8/1995.

M.A./R.A./C.A. NO.

IN

O.A. NO.

T.A. NO.

701/95
1423/93
(W.P. NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

No Spare Copy

Central Admin.

DESPATCH

6 SEP 1995 NY

HYDERABAD BENCH